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NOTIFICATION  
(INCOME-TAX)

No. 6297 (F.No.197/36/82-IT(AI): In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Ramakrishna Tapovanam" for the purpose of the said section for the period covered by the assessment years 1983-84 to 1986-87.

*R*

( R. K. TEWARI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

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17cc  
Copy to:-

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2. The Commissioner of Income-tax, Madurai, with ref.to his letter No.C.1612(?) /80/MDU, dated 1.9.84.
3. All Commissioners of Income-tax.
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*Atma Ram*

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